

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3502
ANSWERED ON:04.08.2014
STRINGENT LAWS FOR CRIME AGAINST CHILDREN
Patel Smt. Jayshreeben

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up more courts for the disposal of the cases of sexual abuses and rapes of children in the country; and

(b) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)&(b): Legislative provisions have been made by the Government for setting up of special courts for speedy trial of offences against children. Section 25 of the Commissions for Protection of Child Rights Act, 2005 provides that for the purpose of providing speedy trial of offences against children or of violation of child rights, the State Government may, with the concurrence of the Chief Justice of the High Court, by notification, specify at least a court in the State or specify, for each district, a Court of Session to be a Children's Court to try the said offence. Section 28(1) of the Protection of Children from Sexual Offences Act, 2012 provides that for the purposes of providing a speedy trial, the State Government shall in consultation with the Chief Justice of the High Court, by notification in the Official Gazette, designate for each district, a Court of Session to be a Special Court to try the offences under the Act provided that if a Court of Session is notified as a Children's Court under the Commissions for Protection of Child Rights Act, 2005 or a Special Court designated for similar purposes under any other law for the time being in force, then, such court shall be deemed to be a Special Court under this section.

Government has also requested the State Governments and High Courts to consider setting-up Fast Track Courts (FTCa) for disposal of cases relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of society as resolved in the Conference of Chief Ministers and Chief Justices held on 7th April, 2013.